COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

TENTH REPORT

(*Presented on 29.4.2015*)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Tenth Report.

- 2. The Committee met on 27 April, 2015 for
 - I. Examination of five Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri Hukmdev Narayan Yadav, Jagdambika Pal and Dr. Ravindra Kumar Ray, M.Ps.

Examination of the Constitution (Amendment) Bills

- 3. The Committee examined the following five Constitution (Amendment) Bills:-
- (1) The Constitution (Amendment) Bill, 2015 (Amendment of article 16) by Shri Anandrao Adsul, M.P.

The Bill seeks to amend article 16 of the Constitution with a view to provide that the seats shall be reserved for the Scheduled Castes and the Scheduled Tribes in educational institutions and services under the State in proportion to their population.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2015 (Amendment of article 330) by Shri Anandrao Adsul, M.P.

The Bill seeks to amend article 330 of the Constitution with a view to provide reservation of seats for persons belonging to the Nomadic Tribes in the House of the People.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2015 (Insertion of new article 15A) by Shri Shivaji Adhalrao Patil, M.P.

The Bill seeks to insert a new article 15A in the Constitution with a view to empower the State to make special provisions for differently abled persons.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2015 (Insertion of new articles 112A and 202A) by Shri J.C. Divakar Reddy, M.P.

The Bill seeks to insert new articles 112A and 202A in the Constitution with a view to provide that the expenditure of the Central or State Government proposed to be made on freebies shall not be more than ten per cent. of the total expenditure proposed for any financial year.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 2015 (Amendment of article 25) by Shri Chandrakant Khaire, M.P.

The Bill seeks to amend article 25 of the Constitution with a view to enable the State to check the incidence of conversion to another religion by way of inducement, coercion, threat or allurement.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

- 4. The Committee recommend allocation of time to three resolutions as follows:
 - (i) Resolution by Shri Hukmdev Narayan Yadav 2 hours regarding constitution of a National Commission to formulate a plan to eradicate economic, social, political and administrative disparities prevailing in the country.
 - (ii) Resolution by Shri Jagdambika Pal regarding 2 hours re-launching of the Village Health Guide Scheme.
 - (iii) Resolution by Dr. Ravindra Kumar Ray 2 hours regarding review of present education policy with a view to include moral education in curriculum.

Recommendations

- 5. The Committee recommend that
 - (i) Sarvashri Anandrao Adsul, Shivaji Adhalrao Patil, J.C. Divakar Reddy and Chandrakant Khaire, M.Ps. be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (2), (3), (4) and (5) of paragraph 3 above; and
 - (ii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

27 April, 2015

7 Vaisakha, 1937 (Saka)

DR. M. THAMBI DURAI

Chairperson, Committee on Private Members' Bills and Resolutions.